

CORAM :

**HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN**

For Petitioner(s)

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For Respondent(s)

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Ms. Azra Rehman, Adv.
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Ms. Fauzia Shakil, AOR
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Mr. Shivansh Saxena, Adv.
Ms. Tasmiya Taleha, Adv.
Ms. Viddusshi Shandilya, Adv.

Mr. Nizam Pasha, Adv.

Ms. Rashmi Singh, Adv.
Ms. Awstika Das, Adv.
Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As requested by Mr. Tushar Mehta, learned Solicitor General appearing for the respondent(s), list these matters on 01.10.2024 as first item.
2. Till the next date of hearing, we direct that there shall be no demolition anywhere across the country without seeking leave of this Court.
3. We further clarify that our order would not be applicable if there is an unauthorized structure in any public place such as road, street, footpath, abutting railway line or any river body or water bodies and also to cases where there is an order for demolition made by a Court of law.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

“Revised is made only for the purpose of appearance.